



**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA**

O.A/350/602/2014

Date of Order: 18.02.2021

**Coram:** Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Sri Paras Nath Singh, son of late Ram Bahadur Singh, aged about 61 working as Pump Electric Driver Gr. I under SSE/Elect/G/Bankura, S.E. Railway, now retired on 31.08.2013 residing at Ashram Para, (Near R. K. Mission), P.O & Dist. Bankura Pin 722101.

---Applicant

-Vs-

1. The Union of India, through the General Manager, South Eastern Railway, 11, Garden Reach Road, Kolkata- 700 043.
2. The Sr. Divisional Personnel Officer, South Eastern Railway, Adra, Purulia 723121.
3. The Divisional Electrical Engineer (G) South Eastern Railway, Adra, Purulia 723121.

--Respondents

For The Applicant(s): Mr. A. Chakraborty, counsel

For The Respondent(s): Mr. R. K. Shah, counsel

**O R D E R (O R A L)**

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both sides.

2. The applicant has sought for the following reliefs:

“a) The Seniority List published on 27.03.2012 vide office order No. E/ELS/918/Seniority/Skilled Artisan/PL Group issued by the Sr. DPO/ADA, SE. Rly should be quashed and same should be recast taking into account the date of posting as Technician Grade-I on 19.12.2002.

b) An order do issue directing the respondents to rectify the seniority position of the applicant in the seniority list of Grade -I with effect from 19/12/2002 and to grant in promotion to the post of MOM with effect from the date his juniors were promoted and to grant all consequential benefits.”

3. The applicant is aggrieved as upon his redeployment his seniority list has assigned from 2012 instead of his original seniority as Technician Gr-III which is from 2002, and that respondents have applied RBE 105/2004 to deny him his previous seniority on his redeployment. The applicant being aggrieved prayed for correction of his seniority, which has been responded to vide office order dated 24.04.2012, requesting the Senior DPO to issue order in regard to verification of correction of the seniority list at his end. The said issue does not appear to be disposed of.

4. Accordingly, we direct the concerned respondent authority to issue appropriate order in regard to the communication, within a period of 3 months and correct the seniority, if required, and issue a fresh seniority list, in accordance with law, and communicate the applicant the decision of the Senior D.P.O in terms of the order dated 24.04.2012 within the said period.

While issuing the speaking order, respondents shall clarify why the applicant would not be entitled to retaining his previous seniority of the erstwhile place.

5. The present O.A accordingly stands disposed of. No costs.

6. The applicant if further aggrieved may come up with a fresh application.

(Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)

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